

TO BE PUBLISHED IN THE GAZETTEE OF INDIA EXTRAORDINARY PART-II, SECTION-3, SUB
SECTION (ii)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
NEW DELHI

NOTIFICATION No.18(RE-2005)/2004-2009

NEW DELHI DATED THE 28th JULY, 2005

S.O.(E) In exercise of powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act,1992 (No.22 of 1992) read with paragraph 1.3 of the Foreign Trade Policy, 2004-2009, as amended, the Central Government hereby makes the following amendments in the “TTC(HS) Classifications of Export and Import Items 2004-2009” :-

2. The words “ (including Shell or Nut Charcoal)” mentioned against Sl. No. 145 (H.S. Code No. 4402 00 10) of Chapter 44 under Heading “ Wood and Articles of Wood; Wood Charcoal” in Schedule – 2, Export Policy stand deleted.
3. This issues in public interest.

(K.T. Chacko)
Director General of Foreign Trade &
Ex officio Addl. Secretary to Government of India.

(Issued From F.No. 01/91/180/358/AM06/PC-III)